

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1178/91.

Dt. of Order: 27-1-92.

Aravind Kumar

...Applicant

vs.

1. Union of India represented by its Secretary, Department of Human Resources, Ministry of Human Resources & Development, Central Secretariat, New Delhi.
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shayudhjeethsing Marg, Kathwariasarai, New Delhi-110 016.
3. Assistant Commissioner, Kendriya Vidyalaya Sangathan, A-16, Vikram Puri, Secunderabad-500 003.
4. Principal, Kendriya Vidyalaya, Ordnance Factory, Eddumailaram, District: Medak, A.P.
5. The Chairman, Vidyalaya Management Committee, Kendriyavidyalaya, Ordnance Factory, Eddumailaram, Medak, A.P.

...Respondents

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Counsel for the Applicant : Sri V.Venkateshwar Rao

Counsel for the Respondents : Sri M.Jagan Mohan Reddy

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by Hon'ble Sri C.J.ROY, Member (J)).

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Sri V.Venkateshwar Rao, learned counsel for the applicant is present and is heard. The applicant herein is working in Kendriya Vidyalaya, which is a society registered under the Societies Registration Act of 1960. The Office has taken an objection stating that the Tribunal has no jurisdiction to entertain the application on the ground that there is no notification issued under section 14(2) of the A.T.Act, 1985,

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covering the above said society, ^{hence} in the absence of such a notification the application is not maintainable ^{before} by this Tribunal. The objection raised by the office is fortified by the decision reported in ATR 1986 CAT 229. The learned counsel for the Respondents categorically assured the Tribunal that there is no further notification issued under section 14(2) of the A.T.Act, 1985. Sri Venkateshwar Rao, learned counsel for the applicant wanted to make an enquiry whether any such notification is issued or not. We are not inclined to grant any further time. Hence the application is not maintainable in view of the above observations made and the office is directed to return the papers to the counsel for the applicant for filing before the proper forum. With these directions the matter is disposed-of. No order as to costs.

R. Balasubramanian

(R. BALASUBRAMANIAN)
Member (A)

C. J. Roy
(C. J. ROY)
Member (J)

Dated: 27th January, 1991.
Dictated in the Open Court.

84/292
Deputy Registrar (J)

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To

1. The Secretary, Union of India, Department of Human Resources, Ministry of Human Resources & Development, Central Secretariat, New Delhi.
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shayudhjeethsig Marg, Kathwariasarai, New Delhi- 110 016.
3. The Assistant Commissioner, Kendriya Vidyalaya Sangathan, A-16, Vikram Puri, Secunderabad-500 003.
4. The Principal, Kendriya Vidyalaya, Ordnance Factory, Eddumailaram, Dist. Medak, A.P.
5. The Chairman, Vidyalaya Management Committee, Kendriya Vidyalaya, Ordnance Factory, Eddumailaram, Medak. A.P.
6. One copy to Mr. V. Venkateshwar Rao, Advocate, CAT. Hyd. Bench.
7. One copy to Mr. M. Jaganmohan Reddy, Addl. CGSC. CAT. Hyd.
8. One spare copy.
9. One copy to D.R. (J)

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